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PART III—Acts of the West Bengal Legislature.

### GOVERNMENT OF WEST BENGAL

### LAW DEPARTMENT

Legislative

### **NOTIFICATION**

No. 434-L.—4th May, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

## West Bengal Act XXI of 2022

## THE WEST BENGAL MUNICIPAL CORPORATION (AMENDMENT) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 4th May, 2023.]

An Act to amend the West Bengal Municipal Corporation Act, 2006.

WHEREAS it is expedient to amend the West Bengal Municipal Corporation Act, 2006, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXXIX of 2006.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Municipal Corporation (Amendment) Act, 2022.

# The West Bengal Municipal Corporation (Amendment) Act, 2022.

(Sections 2-7.)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 2 of West Ben. Act XXXIX of 2006.

2. In clause (70) of section 2 of the West Bengal Municipal Corporation Act, 2006 (hereinafter referred to as the principal Act), after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted.

Amendment of section 19.

- 3. In section 19 of the principal Act,—
- (1) in sub-section (1), after the words "the Deputy Mayor", the words "or the Deputy Mayors not exceeding two" shall be inserted;
- (2) in sub-section (2), after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted;
  - (3) in sub-section (3),—
    - (i) after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted;
    - (ii) in the proviso, after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted.

Amendment of section 24.

4. In the proviso to sub-section (2) of section 24 of the principal Act, after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted.

Amendment of section 28.

5. In section 28 of the principal Act, after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted.

Amendment of section 43.

- 6. In section 43 of the principal Act,—
- (1) in sub-section (1), after the words "the Deputy Mayor", the words "or one of the Deputy Mayors, as may be determined by the Corporation," shall be inserted;
- (2) in sub-section (2), after the words "the Deputy Mayor", the words "or one of the Deputy Mayors, as may be determined by the Corporation," shall be inserted.

Amendment of section 47.

7. In clause (a) of sub-section (3) of section 47 of the principal Act, after the words "the Deputy Mayor", the words "or the Deputy Mayors" shall be inserted.

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.